

C. A. T. Bench, JAIPUR

Date of Order

Orders

ON 394/93

30-7-93 Applicant present in person.

The applicant states that he has not been able to contact his counsel today. He, therefore, prays for adjournment. Prayer is allowed.

May be listed for admission on 24.8.93.

(O. P. Sharma)
Administrative Member

(G. Krishna)
Gopal Krishna
Member (Judl.)

24-8-93 Sh. S.P. Sharma, counsel for the applicant.

The OA has been filed, admitted by, after a delay of more than $2\frac{1}{2}$ years and the only ground given in the MP for condonation of delay is that the applicant did not have any knowledge regarding the redressal of his grievance and it was only when he met his advocate then he had come to know regarding the remedy. This is not an adequate ground for condonation of delay.

The MP for condonation of delay is, therefore, rejected and the OA, accordingly, is dismissed as barred by limitation.

(G. Krishna)
Gopal Krishna
Member (Judl.)

(B. B. Mahajan)
Member (Adm.)

Copy sent to the app.
& slip no 1 on vide 6062 to 6063

Date 1-9-93